

SHRI G.M.C. BALAYOGI (Amalapuram): Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the Minister for Surface Transport, with regard to a major road. (*Interruptions*)

MR. DEPUTY SPEAKER: Mr. Balayogi, you are probably fully aware of it. Matters under rule 377 is there, which is a submission. This is Zero Hour. Only 4 matters can be brought on the floor of this House. Regular and routine works are to be ventilated here in the form of a written statement. How can anybody carry on like this? You just tell the gist of it. Do not read it.

SHRI G.M.C. BALAYOGI: Okay, Sir. I want to draw the attention of the honourable Surface Transport Minister. There is an important interstate road in Andhra Pradesh between Kakinada and Yanam (Pondicherry State) via Tallarevu. It is pending before the Central Government since a long time.

The Government of Andhra Pradesh also recommended the road for Central Government's clearance. The Central Government is not at all clearing the road. It is important.

In view of the importance of this road. I want the Union Surface Transport Minister kindly to provide funds as special case for its improvement from Central Road Fund.

SHRI NIRMAL KANTI CHATTERJEE: Sir, I want to raise in a minute a very important matter. (*Interruptions*) The Government have already indicated that they are not responsible about one of the highest families of the country - the family of late Rajive Gandhi.

Now the press reports and international reports suggest that in the Bofors issue, an Italian in being involved and they are connecting. *** Internationally, that family is being discredited.

I want this Government - it owes a responsibility to the country - to come in defence of this family and make a statement about what the situation really is.

This is a serious matter about which the Government owes a responsibility before the country and before the House.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Why did he mentionname? (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: I don't want to mention. (*Interruptions*) I want you to defend. (*Interruptions*) This is internationally circulated. (*Interruptions*) Therefore, you have to defend. (*Interruptions*) You cannot escape. I want you to defend.

SHRI RAMESH CHENNITHALA: (Kottayam): Sir, the Trivandrum-Guwahati Express derailed two days back. Fourteen people are in the hospital. It is very unfortunate to know that no authorities from Railways went there and they are not properly treated. Fourteen people are still in the hospital. Some of them are from the State of Kerala. We are receiving lot of telephone calls from their relatives.

So, I request the honourable Railway Minister to take urgent steps so that they will get proper facilities in the hospital.

SHRI E. AHAMED (Manjeri): Sir, I would like to draw the attention of the honourable Home Minister and the House to a very serious matter - a matter of national importance - that has taken place in my constituency.

An Israeli officer, by name Joseph Gray, visited in a mysterious fashion Calicut and Malappuram districts. On June 21, he arrived in Calicut from Bombay and visited some

places. Including some places in my constituency, and videotaped the Calicut airport, Beypore Port and Calicut railway station. Suddenly he has vanished away from Calicut. It is reported widely in all the newspapers. I do not want to read because I have paucity of time. But I just want to read some portion which has appeared in an English paper.

MR. DEPUTY SPEAKER: It is not necessary. You have brought the matter to the notice of the Government.

SHRI E. AHMED: He is supposed to be an agent of Mossad - intelligence agent. He has videotaped some of the installations of national importance. It is said:

"The police and Intelligence officials had alerted 36 immigration points at the airports all over the country when he disappeared from Kozhikode on June 22 in a sudden and mysterious fashion.

The Israeli national arrived in Kozhikode on board a Bombay flight on June 21. He made visits to many places in the city and in Malappuram district.

He had videotaped the area from the airport to the city and places like Beypore during his visit here".

"He had videotaped the area from the airport to the city of Calicut. The police and Intelligence officials received information about his arrival from Bombay and they kept a watch on his activities. He suddenly vanished from his hotel room around 4 pm on June 22, without even checking out of the hotel.

Following his disappearance, the officials alerted the immigration points at various airports and came to know that he flew out of the country on board a flight to Colombo on June 25. Information about him has been conveyed to the officials in Colombo".

Having taken into consideration the situation prevailing in Tamil Nadu and the LTTE activities in Sri Lanka and India, it is a very serious matter and I would like to have a reply on this matter from the Government. This matter is of great importance especially to the people of my constituency who are very much worried. It is a matter of concern for them. Therefore, I want a reply from the Government on this matter.

SHRI P. G. NARAYANAN (Gobichettipalayam): Sir, Mr. Anbarasu gave misleading facts to this House. So, I want to give a clarification on his point. This year, unusually, CBSE candidates of plus two secured higher percentage of marks. 80 per cent of the students secured 95 marks and above in all the subjects. So, the parents of State Board students expressed concern over this. If it is left as it is, then the future of State Board students will be definitely affected. They feared that their children will not be admitted in MBBS or engineering courses. Therefore, everybody wants a permanent solution this issue... (*Interruptions*) Pending a permanent solution, the State Government has to take temporary measures to solve the problem. Pending a permanent solution, the State Government should safeguard the rights of the students of the State Board. Therefore, they have fixed a quota for CBSE students and State Board students. So, there is nothing wrong about it. It is the duty of the State Government to safeguard the rights of the State Board students and thus, it has rightly fixed a quota for CBSE students and State students.